

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
IB-477/ND/2023
New IA- 1570/2024

IN THE MATTER OF:
IndusInd Bank Ltd.

... **Applicant/Petitioner**

Versus

Feedback Energy Distribution Co. Ltd

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 08.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Kanika Singhal, Adv. Nachiketa Joshi, Adv.
Gautam Singh

For the RP : Adv. Amar Vivek, Adv. Ritika Gaur

HYBRID HEARING (PHYSICAL & VC)

ORDER

In the first call, the Ld. Counsel for the Applicant requested for pass over. In the second call the Ld. Proxy Counsel for the RP viz. Ms. Ritika Gaur sought to withdraw the Application. As prayed by the Ld. Counsel for the Applicant, **the Application is dismissed as withdrawn.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)